

**LOK SABHA**

**BULLETIN-PART II**

**(General Information relating to Parliamentary and other matters)**

**No. 4566- 4597] Friday, April 01, 2022/ Chaitra 11, 1944 (Saka)**

**No. 4566**

**Table Office**

**Government Business for the remaining part of 8<sup>th</sup> Session of 17<sup>th</sup> Lok Sabha**

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Culture announced in the House that Government Business for the remaining part of 8<sup>th</sup> Session of 17<sup>th</sup> Lok Sabha would consist of:-

- (1) The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022 (with respect to the State of Jharkhand) after it is passed by Rajya Sabha.

*(Consideration and passing)*

- (2) The Criminal Procedure (Identification) Bill, 2022.

*(Consideration and passing)*

- (3) The Indian Antarctic Bill, 2022.

*(Consideration and passing)*

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**No. 4567**

**General Works Branch**

**Exhibition on the theme : “The Freedom Struggle of India, 1757-1947”  
for Members of Parliament near VIP Gate, Parliament Library  
Building.**

Members are informed that an exhibition on the theme : “The Freedom Struggle of India, 1757-1947” is scheduled to be organized by the Indian Council of Historical Research (ICHR), New Delhi (an autonomous body under Ministry of Education) from 4 to 8 April, 2022 near VIP gate, Parliament Library Building. The exhibition will be inaugurated by the Hon’ble Speaker, Lok Sabha on 4<sup>th</sup> April, 2022 at 1000 hours.

2. Hon’ble Members may kindly make it convenient to visit the exhibition.

**No. 4568**

**Legislative Branch-I**

**THE CONSTITUTION (SCHEDULED CASTES AND SCHEDULED TRIBES) ORDERS (AMENDMENT) BILL, 2022**  
(*AS PASSED BY RAJYA SABHA*)

[Letter No. 12026/05/2019-C&LM dated 31<sup>st</sup> March, 2022 from Shri Arjun Munda, Minister of Tribal Affairs to the Secretary General, Lok Sabha]

The President, having been informed of the subject matter of the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022, as passed by Rajya Sabha, recommends to the House the consideration of the Bill under article 117(3) of the Constitution.

**No. 4569**

**Legislative Branch-II**

**THE INTELLIGENCE SERVICES (POWERS AND REGULATION) BILL, 2019 BY SHRI MANISH TEWARI, M.P.**

[Copy of letter No. II-27011/12/2019-IS.III dated 29 March, 2022 from Shri Nityanand Rai, Minister of State in the Ministry of Home Affairs to the Secretary General, Lok Sabha].

The President, having been informed of the subject matter of the Intelligence Services (Powers and Regulation) Bill, 2019 by Shri Manish Tewari, Member of Parliament, recommends to the House the consideration of the Bill under clause (3) of article 117 of the Constitution.

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**No. 4570**

**Members' Reference Service**

**BRIEFING SESSION FOR MEMBERS OF PARLIAMENT**

A Briefing Session is being organised for Hon'ble Members of Parliament on 04<sup>th</sup> April, 2022 in Committee Room No. 62, Parliament House, as per the following schedule:

Date	Time	Subject
04 <sup>th</sup> April, 2022	09:30 a.m. to 10:30 a.m.	The Indian Antarctic Bill, 2022

Hon'ble Members are requested to kindly make it convenient to attend the Briefing Session.

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**No. 4571**

**Table Office**

**Corrigendum**

In Bulletin-Part II, para no. 4419 [item (2) ] dated 24 March, 2022, for "The Identification of Prisoners Bill, 2022", read "**The Criminal Procedure (Identification) Bill, 2022**".

**No. 4572****WELFARE BRANCH**

**CREATION OF ‘HEALTH IDs’ FOR MEMBERS OF  
PARLIAMENT BY NATIONAL HEALTH AUTHORITY**

Members are informed that a counter for creation of ‘Health IDs’ for Members of Parliament by the National Health Authority(NHA) has been set up at Committee Room 139, PHA from 16.03.2022 ( 1030 hours to 1700 hours) on all working days till the end of the Budget Session.

Members are requested to kindly avail the facility.

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**No. 4573****Parliament Security Service, PH**

**Entry Regulations into the Central Hall, Parliament House**

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In view of the reduction in COVID-19 cases in the country and consequent relaxations in access to various public facilities, it has been decided that the entry of Governors, Chief Ministers, Ministers of State Governments and Ex-MPs is permitted to the Central Hall, Parliament House w.e.f. Monday 21<sup>st</sup> March, 2022.

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**No. 4574****Parliament Security Service, PH**

**Wearing of Face mask and display of RF Tag/ Identity Cards**

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In view of the prevailing instructions of wearing of face mask to contain the spread of COVID–19 pandemic, a difficulty in proper identification of Hon’ble Members is experienced at the entry points of Parliament House. Therefore, to facilitate a hassle free entry, all the Hon’ble Ministers/ members are requested to carry and display their RF

Tags/ Identity Cards while wearing face masks which would help in identification on gaining entry into Parliament House Complex. .

Kind cooperation of Hon'ble Members is solicited.

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**No. 4575**

**Parliament Security Service, PH**

**Entry to Parliament House and Central Hall**

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Entry in Parliament House and Central Hall is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even accompanied by the Hon'ble Members of Parliament. This is an essential requirement in the interest of the security of Hon'ble Members of the Parliament in particular and PH in general.

Kind cooperation of Hon'ble Members is solicited.

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**No. 4576**

**Parliament Security Service, PH**

**Restrictions on admission into Inner and Outer Lobbies of the Lok Sabha during the Session**

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The admission to Inner and Outer Lobbies is restricted to Hon'ble Members and the following categories of persons connected with official business or otherwise : -

- i. Persons holding passes valid for "LOBBIES"; and
  - ii. C.P.W.D. staff working in the Parliament House whose presence is functionally required in connection with the discharge of their official duties.
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No. 4577

Parliament Security Service, PH

**Ferry car services for Hon'ble Members**

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In view of the security concern, commercial vehicles viz. Taxi / Auto-rickshaw etc. and vehicles without valid Car Parking Labels issued by Lok Sabha Secretariat will not be allowed entry to Parliament House precincts. If arriving in such vehicles / mode of transportation, Hon'ble Members are requested, to please get down at Iron Gates and make use of ferry cars available at **Iron Gate(s) No.1 and Talkatora Road- I & II.** For departure also, ferry car will be available in front of Building Gate No.1 &4, Parliament House.

Kind cooperation of Hon'ble Members is solicited.

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No. 4578

Parliament Security Service, PH

**Carrying or Display of Fire Arms in Parliament House Complex**

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The carrying or display of arms and ammunition in any part of the Parliament House Complex is strictly prohibited. Only security personnel specifically deployed/ earmarked in the Parliament House Complex are permitted to carry arms and ammunition.

Kind co-operation of Hon'ble Members is solicited.

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No. 4579

Parliament Security Service, PH

**Distribution of Literature, Pamphlets, Press Notes, Leaflets within the precincts of the Parliament House**

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As per established convention, no literature, questionnaire, pamphlets, Press Notes, leaflets or any matter printed or otherwise should be distributed without the prior permission of Hon'ble Speaker within the precincts of the House. Placards are also strictly prohibited inside the Parliament House Complex.

Kind cooperation of Hon'ble Members is solicited.

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**No. 4580**

**Parliament Security Service, PH**

**Demonstration, Dharna, Strike, Fast etc. within the Precincts of the House**

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Hon'ble Members are requested not to use the precincts of the House for any demonstration, dharna, strike or fast for the purpose of performing any religious ceremony.

Kind cooperation of Hon'ble Members is solicited.

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**No. 4581**

**Parliament Security Service, PH**

**Stoppage of entry of Armed Escorts/ P.S.O. coming to Parliament House Estate**

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Consequent to the decision taken by the General Purposes Committee of the Rajya Sabha and Meeting of Hon'ble Speaker with Leaders of Parties and Groups in Lok Sabha, "Armed Escorts/ P.S.O. (Personal Security Officer) of Hon'ble Ministers/ Hon'ble Members of Parliament would not be permitted inside the Parliament House Estate." They may peel off from the vehicle at the respective Iron Gates itself.

Kind cooperation of the Hon'ble Members is solicited.

**No. 4582**

**Parliament Security Service, PH**

**Speed regulation of vehicles entering Parliament House Complex**

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With the installation of modern security gadgets in Parliament House Complex, it has been felt essential to observe certain speed regulations for vehicular movements keeping in view the design capabilities of the gadgets. It has, therefore, been decided to restrict the speed of vehicles to 10 Kms per hour till the vehicles cross the last barrier at the Iron Gates. Necessary warning signages have been prominently displayed at suitable locations.

Hon'ble Members of Parliament are requested to kindly give suitable instructions to their drivers for observance of speed regulations inside the complex.

Kind cooperation of Hon'ble Members is solicited.

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**No. 4583**

**Parliament Security Service, PH**

**Restriction of Exit for pedestrians through Iron Gate No. 1**

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State of the art Security Gadgets have been installed at Iron Gate No. 1 to regulate vehicular movements and to strengthen the security arrangements of Parliament House Complex. Pedestrians are, therefore, requested not to cross these Gadgets on foot.

Hon'ble Members of Parliament are therefore, requested to use Ferry Services made available at this gate for their movement from the Iron Gate to Building Gate No. 1 and avoid movement on foot through this gate.



Kind cooperation of Hon'ble Members is solicited.

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**No. 4584**

**Parliament Security Service PH**

**Physical Check of Cars / Vehicles and Brief Cases**

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For security consideration, Hon'ble Members are advised to check their cars and brief cases before coming to the Parliament House Complex. In case of self-driven cars, Hon'ble Members are requested to check the dickey, seats, engine etc. before proceeding to the Parliament House Complex.

Hon'ble Members who desire to use bicycle as transport may gain access through Iron Gates and are requested to park bicycle at earmarked place in Self-driven vehicle Parking at Talkatora Road and lock the bicycle properly. The bicycles used by Hon'ble Members will be treated as self-driven vehicles.

Kind cooperation of Hon'ble Members is solicited.

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**No. 4585**

**Parliament Security Service, PH**

**Switching off the mobile phones and alarm bell inside Lok Sabha Chamber**

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In order to ensure smooth and unhindered proceedings of Lok Sabha and as a mark of respect to the Chair, Hon'ble Members are requested to switch off their mobiles and deactivate alarm bells before entering into the Lok Sabha Chamber.

Kind cooperation of Hon'ble Members is solicited.

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**No. 4586****Parliament Security Service, PH****Regulation of Entry and Exit at Building Gates**

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In view of the preventive measures to contain the spread of COVID-19 Corona virus pandemic and to maintain social distancing norms at the Building Gates in Parliament House during the ensuing session, the entry and exit regulations for the Hon'ble members shall be facilitated as under :

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- (i) Entry of Hon'ble MPs :      Building Gate No.1, PH (Main Gate)  
    Building Gate No. 4, PH  
    Building Gate No. 12, PH
- (ii) Exit of Hon'ble MPs :      Building Gate No.1, PH (Side Gate)  
    Building Gate

No.2, PH

Kind cooperation of Hon'ble Members is solicited.

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**No. 4587****Parliament Security Service, PH****Parking Arrangement in Parliament House**

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During the 8th Session of 17th Lok Sabha and 256th Session of Rajya Sabha (Budget Session of Parliament) commencing from 31.01.2022, the earmarked parking areas for the Hon'ble Members are as under:

- i. Self-driven Vehicles of MPs: Parking Area near the New Centralize Pass Issue Cell at Talkatora Road
- ii. Chauffeur-driven Vehicles of MPs: Behind Rail Bhawan near Vijay Chowk outside Parliament House

Kind co-operation of Hon'ble members is solicited.

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**No. 4588**

**Parliament Security Service PH**

**Functioning of Slip Road for entry into Parliament Building from  
TKR-III**

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Members are informed that a new slip road has been made functional from Iron Gate No. 3 to roundabout of fountain/ Statue of Shivaji Maharaj (Opposite Building Gate No. 3, PH) for smooth movement of vehicles of Hon'ble MPs coming to Parliament Building via TKR-III for alighting at Building Gate No. 1, 4 and 12 in Parliament House.

Kind co-operation of Hon'ble Members is solicited.

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**No. 4589**

**Parliament Security Service, PH**

**Regulation of Vehicular Entry in Parliament House Complex.**

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Due to construction of New Parliament Building and shifting/ relocation/ closure of some services/ gates, the entry of vehicles of Hon'ble Members for smooth traffic movement in PH Complex will be regulated henceforth as under : -

1. Iron Gate-I,                      Only entry of authorized labelled vehicles of  
Parliament House      Hon'ble Members as per practice in vogue.
2. Iron Gate-II,                    Exit of vehicles gaining entry from Iron Gate-I,  
Parliament House      Parliament House.

Kind co-operation of Hon'ble Members is solicited.

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**No. 4590****Parliament Museum & Archives**

**Deposit of archival/historical material in Parliament Museum & Archives. Books and Photographs are available in Parliament Museum & Archives for reference.**

The Parliament Museum & Archives undertakes acquisition, storage and preservation of precious records, historical documents and articles connected with the origin, growth and functioning of parliamentary institutions and the Constitution of India. These objects, which are part of our national heritage are collected, scientifically treated and preserved for the benefit of posterity.

Members are requested to consider depositing material which they have in their possession like *Private correspondence, Notes, Articles, records, Manuscripts, Speeches, Memoirs, Diaries, Relics, Art pieces, Mementos, Personal belongings and collections, Paintings, Photographs or any other material of archival/historical value connected with their career and activities as Parliamentarians and freedom fighters*, in the **Parliament Museum & Archives, FB-096, Parliament Library Building (Tel.No.23034131, 23034226, Fax No.23035326)** for permanent preservation and display. The material will enrich the Parliament Museum & Archives and be useful for research work. If desired, the material received would be returned after making necessary copies. Any secretarial assistance in sorting out and listing the material will be made available to them.

The Parliament Museum and Archives have 734 books on/by Members of Parliament. Members who are desirous of consulting these books may contact the PMA.

The Photo Archives too has a collection of 19,979 photographs relating to Parliamentary events and passport size photographs of Members of Parliament

from 1<sup>st</sup> to 17<sup>th</sup> Lok Sabha including two hundred photographs of Freedom Fighters lodged in Cellular Jail during freedom struggle received from the Government of Andaman and Nicobar Island. All these Photographs have been digitized and can be retrieved with the click of a mouse through the software available in the branch.

Kind cooperation of Members is solicited.

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**No. 4591**

**Legislative Branch- II**

**LIST OF PRIVATE MEMBERS' BILLS INTRODUCED ON  
1 APRIL, 2022**

1. The Constitution (Amendment) Bill, 2022 (Insertion of new article 338C) by Shri N.K. Premachandran, M.P.
2. The Uniform Education Bill, 2019 by Shri Rakesh Singh, M.P.
3. The Farmers Welfare Bill, 2019 by Shri Rakesh Singh, M.P.
4. The Provision of Communication Facilities in Every Village Bill, 2019 by Shri Rakesh Singh, M.P.
5. The Constitution (Amendment) Bill, 2021 (Insertion of new article 239C) by Shri M.K. Raghavan, M.P.
6. The Constitution (Amendment) Bill, 2022 (Insertion of new article 21B) by Shri M.K. Raghavan, M.P.
7. The Universal Health Insurance Bill, 2022 ‘ by Shri M.K. Raghavan, M.P.
8. The Special Marriage (Amendment) Bill, 2022 (Insertion of new section 4A,etc.) by Shrimati Supriya Sule, M.P.
9. The Rural Medical Education Bill, 2022 by Shrimati Supriya Sule, M.P.
10. The App Developers (Protection) Bill, 2022 by Shri Lavu Sri Krishna Devarayalu, M.P.

11. The High Court of Rajasthan (Establishment of a Permanent Bench at Rajsamand) Bill, 2022 by Shrimati Diya Kumari, M.P.
12. The Hindu Marriage (Amendment) Bill, 2021 (Amendment of section 13) by Shri Manish Tewari, M.P.
13. The Code of Criminal Procedure (Amendment) Bill, 2019 (Amendment of section 126) by Shri Manish Tewari, M.P.
14. The Representation of the People (Amendment) Bill, 2022 (Amendment of section 62) by Shri Rahul Shewale, M.P.
15. The Thalassemia Prevention Bill, 2022 by Shri Rahul Shewale, M.P.
16. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill, 2022 (Insertion of new sections 40A and 40B) by Shri Rahul Shewale, M.P.
17. The Right to Adequate Housing (One Family - One Toilet) Bill, 2022 by Shri Gopal Chinayya Shetty, M.P.
18. The Payment of Compensation to Victims of Attack by Wild Animals Bill, 2022 by Shri Devji M. Patel, M.P.
19. The Rights of Persons with Disabilities (Amendment) Bill, 2022 (Insertion of new Chapter XA) by Shrimati Chinta Anuradha, M.P.
20. The Conversion Therapy (Prohibition) Bill, 2022 by Shrimati Aparupa Poddar, M.P.
21. The Indian Penal Code (Amendment) Bill, 2022 (Insertion of section 72A, etc.) by Shrimati Aparupa Poddar, M.P.
22. The Indian Penal Code (Amendment) Bill, 2022 (Amendment of sections 88 and 89) by Shrimati Aparupa Poddar, M.P.
23. The Commission for the Formation of the State of Vidarbha Bill, 2019 by Shri Ashok Mahadeorao Nete, M.P.
24. The Unemployment Allowance Bill, 2019 by Shri Ashok Mahadeorao Nete, M.P.
25. The Forest (Conservation) Amendment Bill, 2019 (Insertion of new section 3C) by Shri Ashok Mahadeorao Nete, M.P.

26. The Compulsory Training of Cardiopulmonary Resuscitation (CPR) in Schools Bill, 2019 by Dr. Shrikant Eknath Shinde, M.P.
27. The Constitution (Amendment) Bill, 2019 (Amendment of articles 84 and 173) by Dr. Shrikant Eknath Shinde, M.P.
28. The Constitution (Amendment) Bill, 2019 (Amendment of the Seventh Schedule) by Dr. Shrikant Eknath Shinde, M.P.
29. The Code of Criminal Procedure (Amendment) Bill, 2022 (Amendment of section 2, etc.) by Dr. T. Sumathy(A) Thamizhachi Thangapandian, M.P.
30. The Fishermen Welfare Fund Bill, 2019 by Shri Ram Mohan Naidu Kinjarapu, M.P.
31. The Constitution (Amendment) Bill, 2019 (Amendment of article 51A) by Shri Ram Mohan Naidu Kinjarapu, M.P.
32. The Compulsory Teaching of Sex Education in Educational Institutions Bill, 2021 by Shri Ram Mohan Naidu Kinjarapu, M.P.
33. The Special Financial Assistance for Protection of Water Bodies in the State of Rajasthan Bill, 2020 by Shri C.P. Joshi, M.P.
34. The Constitution (Amendment) Bill, 2022 (Insertion of new article 338C) by Shri C.P. Joshi, M.P.
35. The Special Financial Assistance for Geo-Mapping of Trees in the State of Rajasthan Bill, 2022 by Shri C.P. Joshi, M.P.
36. The Special Financial Assistance to the State of Madhya Pradesh Bill, 2019 by Shri Sudheer Gupta, M.P.
37. The Special Financial Assistance for Protection of Water Bodies in the State of Madhya Pradesh Bill, 2020 by Shri Sudheer Gupta, M.P.
38. The Special Financial Assistance for Geo-Mapping of Trees in the State of Madhya Pradesh Bill, 2022 by Shri Sudheer Gupta, M.P.
39. The Regulation of Sale of Schedule-H Drugs Bill, 2020 by Shri Rahul Kaswan, M.P.
40. The Payment of Minimum Wages (for Private School Teachers) Bill, 2020 by Shri Rahul Kaswan, M.P.
41. The Forest (Conservation) Amendment Bill, 2021 (Insertion of new

- section 2A) by Shri Rahul Kaswan, M.P.
42. The Farmers Right to Guaranteed Minimum Support Price Realization of Agricultural Produce Bill, 2022 by Shri Feroze Varun Gandhi, M.P.
  43. The Rights of Persons with Disabilities (Amendment) Bill, 2019 (Amendment of section 2, etc.) by Shri Vincent H. Pala, M.P.
  44. The Biological Diversity (Amendment) Bill, 2019 (Amendment of section 2, etc.) by Shri Vincent H. Pala, M.P.
  45. The Working Women (Basic Facilities and Welfare) Bill, 2019 by Shrimati Riti Pathak, M.P.
  46. The Special Financial Assistance for Ancient Monuments and Archaeological Sites and Remains in the State of West Bengal Bill, 2019 by Dr. Sukanta Majumdar, M.P.
  47. The Environment Protection (Management and Control of Non-biodegradable Waste) Bill, 2020 by Dr. Sukanta Majumdar, M.P.
  48. The Population (Stabilization and Control) Bill, 2021 by Shri Rajendra Agrawal, M.P.
  49. The Renewable Energy Resources Commission Bill, 2021 by Shri Sunil Kumar Singh, M.P.
  50. The Compulsory Teaching of Constitution in Educational Institutions Bill, 2019 by Shri Vinod Kumar Sonkar, M.P.
  51. The Special Financial Assistance to the State of Punjab Bill, 2020 by Shri Santokh Singh Chaudhary, M.P.
  52. The Constitution (Amendment) Bill, 2020 (Amendment of article 124, etc.) by Shri Santokh Singh Chaudhary, M.P.
  53. The Constitution (Amendment) Bill, 2022 (Amendment of the Eighth Schedule) by Shri Jamyang Tsering Namgyal, M.P.
  54. The Constitution (Amendment) Bill, 2020 (Amendment of articles 243C and 243D) by Dr. Thol. Thirumaavalavan, M.P.
  55. The Constitution (Amendment) Bill, 2021 (Amendment of the Preamble, etc.) by Dr. Thol. Thirumaavalavan, M.P.
  56. The Representation of the People (Amendment) Bill, 2021 (Amendment of section 2, etc.) by Dr. Thol. Thirumaavalavan, M.P.



57. The University Grants Commission (Amendment) Bill, 2021 (Insertion of new section 22A) by Shri Rajendra Agrawal, M.P.
58. The Hepatitis (Prevention of Discrimination and Control) Bill, 2021 by Shri Rajendra Agrawal, M.P.
59. The Constitution (Amendment) Bill, 2022 (Insertion of new article 21B) by Dr. D. Ravikumar, M.P.
60. The Solid Waste Management Bill, 2022 by Dr. D.M. Kathir Anand, M.P.
61. The LGBTQIA+ Persons (Protection of Rights) Bill, 2022 by Dr. DNV Senthilkumar S. , M.P.
62. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022 (Amendment of the Schedule) by Dr. DNV Senthilkumar S. , M.P.
63. The Essential Commodities (Amendment) Bill, 2022 (Amendment of section 2, etc.) by Shri Abdul Khaleque, M.P.
64. The Constitution (Amendment) Bill, 2022 (Amendment of article 1) by Shri Kunwar Pushpendra Singh Chandel, M.P.
65. The Betel Growers (Remunerative Price and Welfare) Bill, 2022 by Shri Kunwar Pushpendra Singh Chandel, M.P.
66. The Code on Social Security (Amendment) Bill, 2022 (Amendment of section 60, etc.) by Shrimati Poonamben Hematbhai Maadam, M.P.
67. The Online Gaming (Regulation) Bill, 2022 by Adv. Dean Kuriakose, M.P.
68. The Rights of Persons with Disabilities (Amendment) Bill, 2022 (Amendment of section 2, etc.) by Adv. Dean Kuriakose, M.P.
69. The Palliative Care Board Bill, 2022 by Adv. Dean Kuriakose, M.P.
70. The Central Universities (Amendment) Bill, 2022 (Insertion of new section 3F, etc.) by Shri Abdul Khaleque, M.P.
71. The Health Insurance (For Persons Living Below Poverty Line) Bill, 2022 by Shri Janardan Singh 'Sigriwal', M.P.
72. The Widows (Protection and Maintenance) Bill, 2022 by Shri Janardan Singh 'Sigriwal', M.P.

73. The Constitution (Amendment) Bill, 2022 (Amendment of article 51A) by Shri Janardan Singh 'Sigriwal', M.P.
74. The Unlawful Activities (Prevention) Repeal Bill, 2022 by Dr. Shashi Tharoor, M.P.
75. The Protection of Traditional Knowledge Bill, 2022 by Dr. Shashi Tharoor, M.P.
76. The Indian Penal Code (Amendment) Bill, 2022 (Amendment of section 299) by Shri V.K. Sreekandan, M.P.
77. The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2022 (Amendment of section 3, etc.) by Shri V.K. Sreekandan, M.P.
78. The Sikh Gurdwaras (Amendment) Bill, 2019 (Amendment of section 2, etc.) by Shri Ravneet Singh, M.P.
79. The Provision of Financial Assistance for De-Addiction Centres Bill, 2019 by Shri Ravneet Singh, M.P.
80. The Constitution (Amendment) Bill, 2019 (Substitution of new article for article 248, etc.) by Shri Ravneet Singh, M.P.

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**No. 4592**

**Legislative Branch-I**

**THE INDIAN ANTARCTIC BILL, 2022,  
AS INTRODUCED IN LOK SABHA**

**[Letter No. MoES/43-Parl/65/2022 dated 31<sup>st</sup> March, 2022 from Dr. Jitendra Singh, Minister of State (Independent Charge) of the Ministry of Earth Sciences to the Secretary General, Lok Sabha]**

The President, having been informed of the subject matter of the Indian Antarctic Bill, 2022, recommends to the House the consideration of the Bill under article 117(3) of the Constitution.

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**No. 4593**

**Committee Branch- I**

**Result of Election of Two Women Members to the National Assisted Reproductive Technology and Surrogacy Board.**

In connection with the election of two women members to the **National Assisted Reproductive Technology and Surrogacy Board** (motion in respect of which was adopted by the House on 25.03.2022), six nominations were received upto the last date and time fixed for the purpose of receiving nominations. Subsequently, four candidates, namely, Dr. Venkata Satyavathi Beesetti, Dr. Rajashree Mallick, Dr. Pritam Gopinath Rao Munde and Smt. Sarmistha Kumari Sethi, have withdrawn their candidature from the election. The number of remaining candidates being, thus, equal to the number of members to be elected, the following two women Members of Lok Sabha have been declared as duly elected to serve as Members of the National Assisted Reproductive Technology and Surrogacy Board, subject to the other provisions of the Surrogacy (Regulation) Act, 2021:-

- (i) Dr. Kakoli Ghosh Dastidar
- (ii) Dr. Bharatiben Dhirubhai Shiyal

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**No. 4594**

**Committee Branch- I**

**Result of Election of Two Members to the Coffee Board**

In connection with the election of two members to the Coffee Board (motion in respect of which was adopted by the House on 23.03.2022), four nominations were received upto the last date and time fixed for the purpose of receiving nominations. Subsequently, two candidates, namely, Shri Anubhav Mohanty and Shri V. Sreenivasa Prasad, have withdrawn their candidature from the election. The number of remaining candidates being, thus, equal to the number of members to be elected, the following two Members of Lok Sabha have been declared as duly elected to serve as Members of the Coffee Board subject to the other provisions of the Coffee Act, 1942 and rules made thereunder:-

- (i) Smt. Goddeti Madhavi
- (ii) Shri Prathap Simha

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**No.4595**

**Committee Branch- I**

**Result of Election of One Member to the Rubber Board**

In connection with the election of one member to the Rubber Board (motion in respect of which was adopted by the House on 23.03.2022), two nominations were received upto the last date and time fixed for the purpose of receiving nominations. Subsequently, one member, namely, Shri Chander Sekhar Sahu, has withdrawn his candidature from the election. The number of remaining candidate being, thus, equal to the number of member to be elected, Shri N.K. Premachandran, Member, Lok Sabha has been declared as duly elected to serve as Member of the Rubber Board subject to the other provisions of the Rubber Act, 1947 and rules made thereunder.

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**No. 4596**

**Committee Branch- I**

### **Result of Election of Two Members to the Central Advisory Committee for the National Cadet Corps**

In connection with the election of two members to the Central Advisory Committee for the National Cadet Corps (motion in respect of which was adopted by the House on 29.03.2022), three nominations were received upto the last date and time fixed for the purpose of receiving nominations. Subsequently, one member, namely Shri Ramesh Chandra Majhi, has withdrawn his candidature from the election. The number of remaining candidates being, thus, equal to the number of members to be elected, the following two members of Lok Sabha have been declared as duly elected to serve as Members of the Central Advisory Committee for the National Cadet Corps subject to the provisions of the National Cadet Corps Act, 1948 and rules made thereunder:-

- (i) Col. Rajyavardhan Singh Rathore
- (ii) Shri Kuldeep Rai Sharma.

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## Statutory Orders laid on the Table of Lok Sabha

The following Statutory Rules and Orders made under the delegated powers of legislation, which were laid on the Table of Lok Sabha during the current week, are subject to modification: -

Sl. No.	Number assigned to order/Date of Publication	Brief Subject or description	Date on which laid on the Table	Period for which to lie on the Table	Period upto which motion for modification can be made	Remarks
1	2	3	4	5	6	7
1	<u>Notification No. F. No. 1-CA(7)/198/2021</u> 07.03.2022	The Chartered Accountants (Amendment) Regulations, 2022.	28.03.2022	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Part-III, Section 4.
2	<u>G.S.R.888(E)</u> 28.12.2021	The Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Third Amendment Rules, 2021.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
3	<u>G.S.R.173(E)</u> 04.03.2021	The Limited Liability Partnership (Second Amendment) Rules, 2022.	-do-	-do-	-do-	-do-

\*The period will not be completed during the current session.

4	<u>G.S.R.143(E)</u> 22.02.2022	The Environment (Protection) Amendment Rules, 2022.	28.03.2022	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
5	<u>S.O.5187(E)</u> 13.12.2021	The e-Verification Scheme, 2021.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
6	<u>S.O.5429(E)</u> 28.12.2021	The Faceless Appeal Scheme, 2021.	-do-	-do-	-do-	-do-
7	<u>G.S.R.15(E)</u> 14.01.2022	The Income Tax (1 <sup>st</sup> Amendment) Rules, 2022.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
8	<u>G.S.R.24(E)</u> 18.01.2022	The Income Tax (2 <sup>nd</sup> Amendment) Rules, 2022.	-do-	-do-	-do-	-do-
9	<u>G.S.R.25(E)</u> 18.01.2022	The Securities Transaction Tax (1 <sup>st</sup> Amendment) Rules, 2022.	-do-	-do-	-do-	-do-
10	<u>S.O.248(E)</u> 18.01.2022	The “e-advance rulings Scheme, 2022”.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
11	<u>G.S.R.167(E)</u> 28.02.2022	The International Financial Services Centres Authority (Annual Report and Returns and Statements and Other Particulars) Rules, 2022.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).

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\*The period will not be completed during the current session.



12	<u>G.S.R.168(E)</u> 28.02.2022	The International Financial Services Centres Authority (Form of Annual Statement of Accounts) Rules, 2022.	28.03.2022	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
13	<u>Notification No. IFSCA/2021-22/GN/REG021</u> 01.02.2022	The International Financial Services Centres Authority (Insurance Web Aggregator) Regulations, 2022.	-do-	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
14	<u>Notification No. IFSCA/2021-22/GN/022</u> 04.02.2022	The International Financial Services Centres Authority (FinTech Incentive) Scheme, 2022.	-do-	-do-	-do-	-do-
15	<u>Notification No. SEBI/LAD-NRO/GN/2021/61</u> 31.12.2021	The Securities and Exchange Board of India (Vault Managers) Regulations, 2021.	-do-	-do-	-do-	-do-
16	<u>Notification No. SEBI/LAD-NRO/GN/2022/62</u> 14.01.2022	The Securities and Exchange Board of India (Settlement Proceedings) (Amendment) Regulations, 2022.	-do-	-do-	-do-	-do-
17	<u>Notification No. SEBI/LAD-NRO/GN/2022/62</u> 24.01.2022	The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Amendment) Regulations, 2022.	-do-	-do-	-do-	-do-
18	<u>Notification No. SEBI/LAD-NRO/GN/2022/71</u> 25.01.2022	The Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Market) (Amendment) Regulations, 2022.	-do-	-do-	-do-	-do-
19	<u>Notification No. SEBI/LAD-NRO/GN/2022/72</u> 28.01.2022	The Securities and Exchange Board of India {KYC (Know Your Client) Registration Agency} (Amendment) Regulations, 2022.	-do-	-do-	-do-	-do-

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\*The period will not be completed during the current session.

20	<u>Notification No. SEBI/LAD-NRO/GN/2022/73</u> 23.02.2022	The Securities and Exchange Board of India (Stock Brokers)(Amendment) Regulations, 2022.	28.03.2022	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Part-III, Section 4.
21	<u>Notification No. SEBI/LAD-NRO/GN/2022/74</u> 23.02.2022	The Securities and Exchange Board of India (Depositories and Participants)(Amendment) Regulations, 2022.	-do-	-do-	-do-	-do-
22	<u>Notification No. SEBI/LAD-NRO/GN/2022/63</u> 14.01.2022	The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Amendment) Regulations, 2022.	-do-	-do-	-do-	-do-
23	<u>Notification No. SEBI/LAD-NRO/GN/2022/68</u> 24.01.2022	The Securities and Exchange Board of India (Alternative Investment Funds)(Amendment) Regulations, 2022.	-do-	-do-	-do-	-do-
24	<u>Notification No. SEBI/LAD-NRO/GN/2022/69</u> 24.01.2022	The Securities and Exchange Board of India (Credit Rating Agencies)(Amendment) Regulations, 2022.	-do-	-do-	-do-	-do-
25	<u>Notification No. SEBI/LAD-NRO/GN/2022/70</u> 25.01.2022	The Securities and Exchange Board of India (Mutual Funds)(Amendment) Regulations, 2022.	-do-	-do-	-do-	-do-
26	<u>G.S.R.919(E)</u> 31.12.2021	The Securities and Exchange Board of India (Procedure for Holding Inquiry and Imposing Penalties)(Amendment) Rules, 2021.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
27	<u>G.S.R.931(E)</u> 31.12.2021	The Securities Contracts (Regulation)(Procedure for Holding Inquiry and Imposing Penalties) (Amendment) Rules, 2021.	-do-	-do-	-do-	-do-

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\*The period will not be completed during the current session.

28	<u>G.S.R.932(E)</u> 31.12.2021	The Depositories (Procedure for Holding Inquiry and Imposing Penalties) (Amendment) Rules, 2021.	28.03.2022	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
29	<u>G.S.R.193(E)</u> 11.03.2022	Amendments in Notification No. 02/2017-Central Tax, dated 19 <sup>th</sup> June, 2017.	-do-	-do-	-do-	-do-
30	<u>G.S.R.159(E)</u> 24.02.2022	Amendments in Notification No. 13/2020-Central Tax, dated 21 <sup>st</sup> March, 2020.	-do-	-do-	-do-	-do-
31	<u>G.S.R.929(E)</u> 31.01.2021	Amendments in Notification No. 07/2020-Cus.(N.T.), dated 28 <sup>th</sup> January, 2020.	-do-	-do-	-do-	-do-
32	<u>S.O.404(E)</u> 31.01.2022	Regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
33	<u>Notification No. 08/2022-Customs (N.T.)</u> 03.02.2022	Regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or <i>vice-versa</i> of the purpose of assessment of imported and export goods.	-do-	-do-	-do-	-
34	<u>S.O.690(E)</u> 15.02.2022	Regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).

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\*The period will not be completed during the current session.

35	<u>Notification No. 10/2022- Customs (N.T.)</u> 17.02.2022	Regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or <i>vice-versa</i> of the purpose of assessment of imported and export goods.	28.03.2022	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	-
36	<u>S.O.900(E)</u> 28.02.2022	Regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
37	<u>Notification No. 13/2022- Customs (N.T.)</u> 03.03.2022	Regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or <i>vice-versa</i> of the purpose of assessment of imported and export goods.	-do-	-do-	-do-	-
38	<u>S.O.1024(E)</u> 08.03.2022	Regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
39	<u>G.S.R.111(E)</u> 12.02.2022	Amend notification No. 48/2021-Customs and No. 49/2021-Customs, both dated 13.10.2021, in order to rationalize the Agriculture Infrastructure and Development Cess (AIDC) on Crude Palm Oil and Lentils (Mosur) to 5% and Nil respectively and extend the validity of the said notifications up to and inclusive of the 30 <sup>th</sup> September, 2022.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
40	<u>G.S.R.176(E)</u> 07.03.2022	The Employees' State Insurance (Central) Amendment Rules, 2022.	-do-	-do-	-do-	-do-
41	<u>Notification No. Ref. No. SHGB/HRDD/2019/1241</u> 07.05.2019	The Sarva Haryana Gramin Bank (Officers and Employees) Service Regulations, 2010.	-do-	-do-	-do-	Published in Gazette of India, Part-III, Section 4.

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\*The period will not be completed during the current session.

42	<u>Notification No. F. No. 02/NaBFID/2021-22</u> 03.03.2022	The National Bank for Financing Infrastructure and Development General Regulations, 2022.	28.03.2022	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Part-III, Section 4.
43	<u>S.O.1005(E)</u> 07.03.2022	Making Ordinances, mentioned therein, of the Indian Institute of Information Technology, Raichur.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
44	<u>Notification No. IG/ACD/6<sup>th</sup> CPC/CAS/2016-17/2975</u> 15.01.2022	Regarding Ordinance on Career Advancement Scheme of Teachers and Career Advancement Scheme of Academics as per 6 <sup>th</sup> CPC.	-do-	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
45	<u>G.S.R.194(E)</u> 11.03.2022	The Census (Amendment) Rules, 2022.	29.03.2022	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
46	<u>G.S.R.10(E)</u> 06.01.2022	The Ministry of Home Affairs, National Investigation Agency Principal Information Officer (Group 'A') Recruitment Rules, 2022.	-do-	-do-	-do-	-do-
47	<u>G.S.R.581(E)</u> 24.09.2020	The Horse Gram Grading and Marking Rules, 2020.	-do-	-do-	-do-	-do-
48	<u>G.S.R.512(E)</u> 29.07.2021	The Central Administrative Tribunal (Group 'A' and Group 'B' Library Posts) Recruitment (Amendment) Rules, 2021.	30.03.2022	-do-	-do-	-do-
49	<u>G.S.R.513(E)</u> 29.07.2021	The Central Administrative Tribunal (Group 'B' and Group 'C' Miscellaneous Posts) Recruitment (Amendment) Rules, 2021.	-do-	-do-	-do-	-do-

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\*The period will not be completed during the current session.

50	<u>G.S.R.773(E)</u> 02.11.2021	The Central Administrative Tribunal (Group 'A' and Group 'B' Hindi Posts) Recruitment (Amendment) Rules, 2021.	30.03.2022	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
51	<u>G.S.R.137(E)</u> 18.02.2021	The Mineral (Auction) Amendment Rules, 2022.	-do-	-do-	-do-	-do-
52	<u>G.S.R.169(E)</u> 02.03.2022	Notifying the M/s Natural Resources Division-Tata Steel Limited under 'Category A Exploration Agencies' as defined in the guidelines for notification of accredited private exploration agencies for the purpose of the second proviso to sub-section (1) of the Mines and Minerals (Development and Regulation) Act, 1957.	-do-	-do-	-do-	-do-
53	<u>S.O.901(E)</u> 28.02.2022	The Marine Products Export Development Authority (Amendment) Rules, 2021.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
54	<u>S.O.5421(E)</u> 28.12.2021	Directing that the commodities specified in Column (2) of the notification shall be packed in Jute Packaging material for supply or distribution in such minimum percentage as specified in column (3) of the notification with effect from the date of publication of the notification in the official Gazette upto 30 <sup>th</sup> June, 2022.	-do-	-do-	-do-	-do-
55	<u>G.S.R.154(E)</u> 24.02.2022	The Flight and Maritime Connectivity (Amendment) Rules, 2022.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).

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\*The period will not be completed during the current session.

56	<u>G.S.R.134(E)</u> 17.02.2022	The National Committee on Dam Safety (Procedures, Allowance and other Expenditure) Rules, 2022.	31.03.2022	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
57	<u>G.S.R.135(E)</u> 17.02.2022	The National Dam Safety Authority (Functions and Powers) Rules, 2022.	-do-	-do-	-do-	-do-
58	<u>G.S.R.112(E)</u> 14.02.2022	The Aircraft (Carriage of Dangerous Goods) Amendment Rules, 2022.	-do-	-do-	-do-	-do-
59	<u>G.S.R.148(E)</u> 23.02.2022	The Bhakra Beas Management Board (Amendment) Rules, 2022.	-do-	-do-	-do-	-do-
60	<u>Notification No. F. No. S/321/8/2018</u> 03.12.2021	The Nalanda University (Amendment) Statues, 2021.	01.04.2022	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
61	<u>G.S.R.158(E)</u> 24.02.2022	The Drugs (3 <sup>rd</sup> Amendment) Rules, 2022.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
62	<u>G.S.R.174(E)</u> 04.03.2022	The Medical Devices (2 <sup>nd</sup> Amendment) Rules, 2022.	-do-	-do-	-do-	-do-
63	<u>Notification No. F. No. 11-76/2021-BUSS (Unani-U.G Regl.)</u> 28.02.2022	The National Commission for Indian System of Medicine (Minimum Standards of Undergraduate Unani Education) Regulations, 2022.	-do-	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
64	<u>Notification No. F. No. 18-12/2021-BUSS (SID-UG-MSE)</u> 09.03.2022	The National Commission for Indian System of Medicine (Minimum Standards of Undergraduate Siddha Education) Regulations, 2022.	-do-	-do-	-do-	-do-

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\*The period will not be completed during the current session.

65	<u>Notification No. L-12015/18/2021-AS</u> 12.01.2022	The Institute of Teaching and Research in Ayurveda Regulations, 2021.	01.04.2022	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Part-III, Section 4.
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\*The period will not be completed during the current session.

**UTPAL KUMAR SINGH**  
**Secretary General**